

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
IB-622/ND/2020**

**IN THE MATTER OF:
M/s. Prem Industries**

...PETITIONER

Vs.

M/s. VSUN Mobile Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 03.03.2020

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Op.-Creditor/F.C. :

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational creditor. Perused the paper book. Serve notice on the corporate debtor within 10 days. Counsel for the operational creditor is directed to file short affidavit in compliance of 9(3)(c) of the Code. Post the matter to 25.03.2020.

— Sd —

**(V.K. Subburaj)
Member (T)**

— Sd —

**(P.S.N. Prasad)
Member (J)**